

(a) whether Government have taken note of the news item captioned "Bank of India deal still a mystery" appeared in the 'Free Press Journal', Bombay of 16 July, 1984.

(b) whether Government have ordered a CBI probe into the foreign exchange dealings of the Bank of India involving heavy speculative transactions resulting in the loss of Rupees five crores;

(c) whether the 'cross currency deals' as ordered by the Deputy General Manager are still being continued; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir. According to the Reserve Bank of India, the bank has already stopped the cross currency deals.

(d) Does not arise.

#### Withdrawal of C.C.S. on Certain Categories of Garments Exports

4626. SHRI M. RAJASHEHARA MURTHY : Will the Minister of COMMERCE be pleased to state :

(a) whether Government withdrew the CCS on certain category of garments exported to certain countries during January-March, 1979;

(b) whether Government will lay on the Table of the House list of cases filed by the garment Exporters regarding this withdrawal;

(c) whether any judgement has been given by any High Court or any other

Court in the Civil Writ or any other Suit; if so, details including whether Appeals have been preferred by Government and their present position; and

(b) whether it is contemplated to bring all such cases at (b) above to the Supreme Court by way of an SLP and whether SLP has been filed, and if so, details of SLP ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) to (d) 133 Writ petitions/Civil Suits have been filed in this connection by various garment exporters. A statement containing list is laid on the Table of the House [Placed in Library Sel No. LT-8706 of 184] In 46 cases, judgements have been given by the Bombay and the Madras High Courts. Action has been taken to file appeals in the bigger bench of the Madras High Court and SLP in the Supreme Court. The matter is sub-judice.

#### Complaints About Tax Evasion by Advocates of Lucknow

4627. SHRI DHARAM DASS SHASTRI : Will the Minister of FINANCE be pleased to state :

(a) whether a large number of complaints have been filed with the Commissioner of Income-tax, Lucknow against evasion of taxes by some professional advocates in Lucknow ;

(b) if so, whether any preliminary investigations, have since been completed, and if not, the reasons therefor ;

(c) the number of cases of the above nature which have been received in July and August, 1984 ; and

(d) the action taken thereon to proceed in accordance with strict enforcement of law ?